

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.A No. 32/(MAH)/2016
CA No.

CORAM:

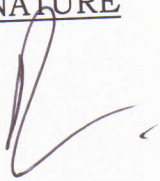
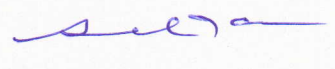
Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.09.2016

NAME OF THE PARTIES: Mr. Gopiram B. Paharia & Ors.
V/s.

M/s. Vishwa Vishal Textiles Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
(1)	Akh. Vinod J. Mehta i/b SD Ibrahim Chaudhary	Adv for Respondent	
(2)	Dr S. K. Jaisankar	PCs for petitioners	

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Order

C.P. No. 32/397-398/CLB/MAH/2013

1. Ld. Counsels from both the sides are present
2. The Petitioner seeking time to file rejoinder. Time granted. He can file a rejoinder by 21.10.2016
3. Sur Rejoinder can be filed by the Respondent , if any, however meanwhile Respondent is also directed to give a list of document desired, which is stated to be in the possession of the Respondent. A photo - Copy can be supplied only of the relevant documents to be short listed after mutual consultation.
4. Adjourned to 18.11.2016 duly noted by both the sides.

Dated: 23.09.2016

Sd/-

Shri M.K. Shrawat
Member (Judicial)